

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 482/(MAH)/2017

CORAM:

Present:


SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: Acadia Hotels & Resorts LLP & Ors.
V/s.
ROC, Mumbai

SECTION OF THE COMPANIES ACT: LLP 56 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
	Amit Shroff	Advocate	
	Ankit Lohia	Counsel	

ORDER

C.P. No. 482/LLP 56/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. After hearing for some time the Petition under consideration the Bench is of the opinion that Report of the ROC is necessary to dispose of this Petition.
3. The Registry is directed to issue notice to ROC to submit their Report on or before 08.12.2017.
4. Thereafter the Petitioner can apply for Certified Copy of the ROC Report from this Office and can file the Reply on or before 18.12.2017.
5. Matter is listed for hearing on **22.12.2017**.
6. The ROC or any of the Officer is also required to attend the hearing on **22.12.2017**. Copy of this Order to be circulated to ROC.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
20.11.2017.
aah

Sd/-

M.K. Shrawat
Member (Judicial)